

to the constitutional provision of imposing the President's rule on States has not only created grave doubts in the minds of the people but also has endangered the very functioning of democratic government in the States. When the people get the feeling that the President's rule is imposed on a State not in the interest and welfare of the people of the State but to suit the needs of the ruling party, naturally the people will lose their faith in the Central Government and in the ruling party here.

In the Andhra Pradesh Legislative Assembly, out of the total members of 287, 215 Members belonged to the ruling party here. But, in utter disregard of the numbers, the Central Government clamped the President's rule on the State with the so-called intention of meeting the wishes of the people. I am sorry to say that the Central Government do not seem to adopt uniform practices throughout the country. In the case of Tamil Nadu, though the wish of the people has been unequivocally expressed against the D.M.K. Government of the State, steeped in hepatism, favouritism and corruption, the Central Government seem to be guided by the numbers the D.M.K. Government has in the Assembly. The least that the Central Government could have done to meet the wishes of the people of Tamil Nadu was to appoint an Inquiry Commission against the State Government. But, even this has not yet been done by the Central Government. If the people of Tamil Nadu lose their faith and confidence in the Central Government, it is only the consequence of inaction on the part of the Central Government. I have referred to this because of the discriminatory approach of the Central Government to the problems of the people in different States.

Sir, Andhra Pradesh has ever been considered as the granary of Southern States. What is the posi-

tion today in Andhra Pradesh? The agricultural development, the industrial growth and social upliftment have all become the victim of political instability in the State. If a Member of Lok Sabha belonging to the ruling party, Shrimati Lakshmi Kanthamma, had to refer to the murders being committed in Andhra Pradesh and also to the deteriorating law and order situation in the State, you could well imagine the abject plight of the people in the State. Even though the Budget proposals might be approved by this House, the State Government is going to implement them. When the State Government itself reflects the prevailing political instability in the state, surely the welfare of the people in the State will be at a premium.

I need not emphasise the fact that only a popular Government can reflect the aspirations of the people. I therefore suggest that the Central Government should seriously consider putting an end to the President's rule in the State and re-activate the Assembly. The Members of the Assembly should be enabled to elect a new leader so that a popular Government can be formed. If that is not considered feasible by the Central Government, then the Assembly of Andhra Pradesh should be dissolved immediately and fresh elections should be held in the State so that the people of the State can have the Government of their choice. In conclusion, I would urge upon the Central Government to choose either of the two alternatives, thereby putting an end to the atmosphere of political uncertainty prevailing in the State of Andhra Pradesh.

18 hrs.
BUSINESS ADVISORY COMMITTEE

THIRTIETH REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH): I beg to present the

[Shri K. Raghu Ramaiah]

18.01 hrs.

Thirtieth Report of the Business Advisory Committee.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday July, 25, 1973/Sravana 3, 1895 (Saka).
